

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).49531/2023

(Arising out of impugned final judgment and order dated 14-02-2023 in CRLA No.1244/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

NEHA PANDEY & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.265214/2023-CONDONATION OF DELAY IN FILING and IA No.265213/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.265211/2023-EXEMPTION FROM FILING O.T.)

Date : 04-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Lok Pal Singh, Sr. Adv.
Mr. Mukesh Kumar, Adv.
Mr. Ashish Pandey, Adv.
Ms. Shaifali Singh, Adv.
Mr. Prateek Rai, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Shubham Saxena, Adv.
Mr. Anurag Pandey, Adv.
Mr. Akash, Adv.
Mr. Rishi Kapoor, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation of delay as well as on the special leave petition, returnable on 23.02.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)